



2026:DHC:6768



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 17.08.2026

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CNR No. DLHC010241672026

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BAIL APPLN. 2055/2026 & CRL.M.A. 16972/2026**MOHD ALI**

.....Petitioner

Through: Mr. Sanjeev Kumar Baliyan and Ms.
Shivanshi Panwar, Advocates.

versus

THE STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Amit Ahlawat, APP for State
(through videoconferencing) with
IO/SI Satyaveer.

CORAM: JUSTICE GIRISH KATHPALIA**J U D G M E N T (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 360/2024 of PS Alipur for offence under Section 394/397/411/34 IPC.
2. Status report has not been filed by prosecution. It appears that prosecution has no serious objection to this bail application.
3. Broadly speaking, the allegation against the accused/applicant is that on 21.05.2024, with the help of his co-accused, the accused/applicant committed robbery of a mobile phone of the complainant *de facto* and in the



process, the co-accused inflicted a stab wound on the right leg of the complainant *de facto*, after which both accused persons fled the spot.

4. Learned counsel for accused/applicant submits that the co-accused who had allegedly inflicted stab injury on the leg of the complainant *de facto* has already been granted bail by the trial court way back on 08.10.2024 while the present accused/applicant remains in jail.

5. Learned APP assisted by Investigating Officer/ASI Satyaveer opposes the bail application on the ground that TIP pertaining to the accused/applicant was successful. It is also submitted that the accused/applicant is involved in three more cases, though he is on bail in all those cases.

6. Admittedly, the injured complainant *de facto* was discharged from the hospital on the same day. Rather, the MLC of the complainant *de facto* reflects that he was found with smell of alcohol in his breath. The co-accused who allegedly inflicted the stab wound on leg of the complainant *de facto* has already been granted bail. The accused/applicant cannot be kept in jail endlessly. As regards the TIP, the accused/applicant was arrested on 22.05.2024 and sent to judicial custody, after which it is on 28.05.2024 that TIP was conducted.

7. Considering the above circumstances, I do not find any reason to



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deprive further liberty to the accused/applicant. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court. The accompanying application stands disposed of.

8. Copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 17, 2026/ry